

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

**Item No.604**  
**IB-587/ND/2023**

**IN THE MATTER OF:**

**M/s Jammu and Kahsmir Bank Ltd.**

**...PETITIONER**

**Vs**

**L.D Crystals Pvt Ltd.**

**...RESPONDENT**

**Section**

**U/s 7 of IBC, 2016**

**Order delivered on 26.04.2024**  
**Hybrid Hearing (PHYSICAL & VC)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Financial Creditor**

:Adv. Syed Arsalan, Adv, Prateek  
Khaitan, Adv, Chatanya Sharma,  
Adv, Shitij Chakravarty.

**ORDER**

Ld. Counsel for the Petitioner is present and submitted that in terms of the order dated 16.02.2024 they have served the Respondent through publication and filed proof of service which is now available on the e-portal. None appeared on behalf of the Corporate Debtor. On the previous date of hearing i.e. 18.03.2024 also no one had appeared on behalf of the Corporate Debtor. Corporate Debtor is therefore, set *ex parte*. List the matter on **03.06.2024.**

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**